

(a) the number of employees who filed their cases against the management of Chandni Chowk Branch of the State Bank of Indore in the office of Assistant Labour Commissioner at C-1 Hutments in connection with their transfer orders ;

(b) if so, the reasons for not complying with the stay order issued by the Labour Commissioner ;

(c) whether existence of these employees has been threatened because of non-payment of salary to them till date ; and

(d) if so, the officials responsible therefor and the action proposed to be taken by Government in this regard ?

THE MINISTER OF STATE IN THE DEPARTMENT OF ECONOMIC AFFAIRS IN THE MINISTRY OF FINANCE (SHRI EDUARDO FALEIRO) : (a) State Bank of Indore has reported that only one case was filed against the Chandni Chowk Branch of State Bank of Indore in the office of Assistant Labour Commissioner (Central) Delhi in connection with a transfer order.

(b) State Bank of Indore has contended that the employee concerned stood relieved before the dispute was seized of by the Conciliation Officer. The bank has also reported that a mutually binding settlement was arrived at between the management and the union through which the dispute was raised in the presence of Assistant Labour Commissioner (Delhi). In terms of this settlement, the employee in question was required to report at the place where he was transferred by the bank.

(c) and (d) The employee over whose case the dispute was raised is no longer in the service of the bank.

Non-payment of Provident Fund to the dismissed staff of State Bank of Indore, Delhi

9975. SHRI C. JANGA REDDY : Will the Minister of FINANCE be pleased to state :

(a) the number of officers of Chandni Chowk Branch of State Bank of Indore who have been terminated during 1986 and 1987 and the reasons for not paying their amount of provident fund so far ;

(b) the total number of these officers and the outstanding due amount to be paid to them ; and

(c) the instructions issued by Government to the bank for immediate payment of their due amount ?

THE MINISTER OF STATE IN THE DEPARTMENT OF ECONOMIC AFFAIRS IN THE MINISTRY OF FINANCE (SHRI EDUARDO FALEIRO) : (a) and (b) State Bank of Indore has reported a case of only one such officer. A cheque for Rs. 34,740/-, being the provident fund balance of the officer was sent to their Chandni Chowk, Delhi Branch for delivering to him but the concerned officer is reported not to have accepted it.

(c) In view of above, no instructions will deemed necessary.

[English]

Export of Coir products

9976. PROF. K.V. THOMAS : Will the Minister of TEXTILES be pleased to state :

(a) whether the Coir Board has fixed the lowest price for the coir and coir products exported ;

(b) if so, what is the price fixed ;

(c) whether any company has violated this regulation ; and

(d) if so, the details of the action taken in the matter ?

THE MINISTER OF TEXTILES (SHRI RAM NIWAS MIRDHA) : (a) to (d) Export of coir and coir products are allowed subject to certification by Coir